

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 32 OF 2017 &
IA NO. 71 OF 2017**

Dated: 2nd May, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s. Kamuthi Solar Power Ltd. ...Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Ms. Poonam Verma
Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1
Mr. S.Vallinayagam for R-2

ORDER

Learned counsel for respondent No.2 seeks two weeks more time to file reply. As a last chance, time is granted and he may file the reply on or before 17.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 01.06.2017 after serving copy on the other side.

List the matter on **17.07.2017.**

(I. J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson